

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 3915**  
**TO BE ANSWERED ON 27.03.2026**

**COMPLAINTS PENDENCY WITH PRESS COUNCIL OF INDIA**

**3915. SHRI SAKET GOKHALE:**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the total number of complaints pending with the Press Council of India (PCI) as of January 2026, categorized by those pending for over one, two and five years;
- (b) the number of instances where the Council exercised its powers to ‘censure’ or ‘admonish’ offenders in the last five years; and
- (c) the current number of vacancies among the 28 members of the Council and how these vacancies have contributed to the backlog?

**ANSWER**

**MINISTER OF STATE FOR INFORMATION & BROADCASTING;  
AND PARLIAMENTARY AFFAIRS**

**(DR. L. MURUGAN)**

**(a) to (c):** The total number of complaints pending with the Press Council of India as of January 2026, categorised by those pending for over one, two and five years are as under:

Period	No. of complaints pending with PCI
1-2 years	463
2-5 years	301
>5 years	313
<b>Total</b>	<b>1077</b>

In the last five years (from 2020-21 to 2024-25), the Council exercised its powers to ‘censure’ or ‘admonish’ offenders in 48 instances.

The Press Council of India consists of a Chairperson and 28 members. Out of 28 members, 14 members of 15<sup>th</sup> Press Council have been notified vide Gazette notifications dated 19.12.2024 and 02.12.2025. The quorum for conducting meetings of the Council is 11 members, as per Regulation 4 of the Press Council (Procedure for Conduct of Meetings and Business) Regulations, 1979.

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